

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

**ORIGINAL APPLICATION NO. 36 OF 2022 (SZ)**

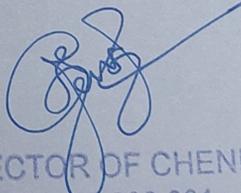
In the matter of

MeenavaThanthai K.R. Selvaraj Kumar,  
Meenavar Nala Sangam, Chennai  
Registered under section 10 of the  
Tamil Nadu Societies Act, in Sl.No.205  
Of 2015 Represented by the President  
M.R. Thiyagarajan S/o late C. Rajalingam,  
Office No.48, East Madha Church Street,  
Royapuram, Chennai-600013  
Mail id:kirkarjun@gmail.com  
9841590984

..Applicant

Vs.

1. State of Tamil nadu,  
Through the Chief Secretary,  
Government of Tamil Nadu,  
Secretariat, Chennai-600009  
Ph; 25671555  
Email: [cs@tn.gov.in](mailto:cs@tn.gov.in)
2. Water Resources Department,  
Public Works department,  
Government of Tamil Nadu,  
Through the Chief Engineer,  
PWD Estate, Chepauk,  
Chennai-600005  
[eicwrtdtn@gmail.com](mailto:eicwrtdtn@gmail.com)  
044-28410402
3. Tamil Nadu Pollution Control Board,  
Through the Chairman,  
76, Mount Road, Guindy,  
Chennai-600032  
Tel: 044-22353134  
Email ID:tnpcb-chn@gov.in
4. Chennai Metropolitan Water Supply  
And Sewerage Board,  
Through the Chairman,  
No.1, Pumping Station Road,  
Chintadripet, Chennai-600002  
[md@cmwssb.in](mailto:md@cmwssb.in) 044-28459000

  
COLLECTOR OF CHENNAI  
CHENNAI-600 001.

5. The District Collector,  
Chennai District, Rajaji Salai,  
4<sup>th</sup> floor, 62, Beach Road,  
George Town, Chennai-600001  
044- 25228025

..Respondents

**STATUS AFFIDAVIT FILED BY THE FIFTH RESPONDENT**

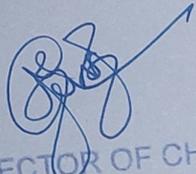
I, S.Amirtha Jothi, I.A.S., wife of Thiru.R. Chandrasekaran, Hindu, aged about 52 years, having office at 4<sup>th</sup> Floor, Chennai Collector's office Building, 62, Rajaji Salai, Chennai-600001 solemnly affirm and sincerely state as follows:

1. I am the District Collector, Chennai, and the 5<sup>th</sup> Respondent, as such I am well acquainted with the facts of the case as per records.

2. It is respectfully submitted that the Hon'ble Tribunal in its order dated 22.04.2022 in Original Application No. 36 of 2022 has directed as follows:

*"4. It is pointed out that the pond in question is situated in Survey Number 20 of the Kathivakkam Village and in the absence of the field map book, or any other sketch from the revenue authorities, we are unable to make out where the said pond connects the Kosasthalaiyar River. Therefore, the learned counsel appearing for the State is directed to get an appropriate report throwing light on the above issue by producing the map showing the KathivakkamThamaraikulam in Survey No. 20 of the Kathivakkam Village.*

*5<sup>th</sup> Respondent is also directed to file a report on the action taken for removal of the encroachment on the water body.*

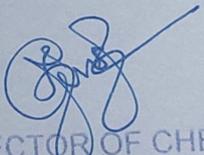
  
COLLECTOR OF CHENNAI  
CHENNAI-600 001.

3. It is respectfully submitted that the subject property involved in this case is measuring 2.13.80.85 Hectares (equivalent to 5.28 Acres), comprised in S.No.20 of Kathivakkam village of Thiruvottirur Taluk. The said land stands registered in the Land Records of Thiruvottirur Taluk as follows:

Details	Town Survey Register
Town	Kathivakkam
Ward	B
Block No.	45
Old Survey No.	20
Town Survey No.	02
Classification	Sarkar. Poromboke
Extent	Hec.Ares.Sq.mts. 2 13 80.85
Adangal	Kulam
How the holding is utilized	Kulam

As such the said land stands classified as Sarkar Promboke with an extent of 2.13.80.85 Hectares (equivalent to 5.28acres) and the said land is meant for "Thamaraikulam".

4. It is respectfully submitted that in pursuance of the said order of the Tribunal dated 22.04.2022 the said land was inspected by the Thiruvottiyur Tahsildar , Village Administrative officer concerned. The said Village Administrative officer has submitted that the said land stands classified as Sarkar Poromboke and colloquially called as "Thamaraikulam" by the local people. There are about 53 encroachments in a way of huts, terraced buildings and tiled houses. Besides this, there is an un-utilised school building on this land and also a Road laid by the Greater Chennai Corporation. The said Kulam is situated in the remaining land.

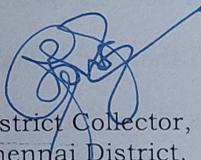
  
 COLLECTOR OF CHEN  
 CHENNAI-600 001.

5. It is respectfully submitted that Tank ayacut area less than 40 Hectres comes under the control of Greater Chennai Corporation. In this case, the Greater Chennai Authorities have enumerated in year of 2021 and identified 53 encroachments and have issued notice to the encroachers under sections 49, 56(1)&2(A) and 57 read with section 85, of the Tamil Nadu Town and Country Planning Act, 1971 as amended by Act 61 of 2008.

6. It is respectfully submitted that the 5<sup>th</sup> Respondent's office would provide all necessary assistance to the authorities concerned in evicting the encroachments of the said TamaraiKulam.

7. It is therefore prayed that this Hon'ble court may be pleased to accept this status report and to pass suitable order or orders as this Hon'ble Court may deem fit and proper under the circumstances of this case and thus render Justice.

Solemnly affirmed at Chennai on this  
the 9<sup>th</sup> day of November 2022 and  
signed his name in the presence of

  
District Collector,  
Chennai District.  
COLLECTOR OF CHENNAI  
- CHENNAI-600 001.